

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OSCORP INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Oscorp Industries Private Limited
2.	Date of incorporation of corporate debtor	17 th April, 2013
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900WB2013PTC192320
5.	Address of the registered office and principal office (if any) of corporate debtor	Balitikuri, Surkimill, Howrah, West Bengal, India-711113
6.	Insolvency commencement date in respect of corporate debtor	04 th January, 2024
7.	Estimated date of closure of insolvency resolution process	02 nd July, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2, Hare Street, 1 st Floor, Nicco House, Room No. 29, Kolkata, West Bengal - 700001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Hare Street, 1 st Floor, Nicco House, Room No. 29, Kolkata-700001 Email – oipl.cirp@gmail.com
11.	Last date for submission of claims	18 th January 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Oscorp Industries Private Limited** on 04th January 2024.

The creditors of **Oscorp Industries Private Limited**, are hereby called upon to submit their claims with proof on or before 18th January 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 06/01/2024
Place: Kolkata

Aditya K Tibrewal

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/IPA-001/IP-P00743/2017-2018/11249

PFRDA seeks parity in NPS, PF share for tax treatment

ABHIJIT LELE
Mumbai, 5 January



The Pension Fund Regulatory and Development Authority (PFRDA) has sought a level-playing field for corporations in making contributions to the National Pension Scheme (NPS) so that they are at par with contributions made in provident fund (PF) for employees in respect of tax treatment.

Currently, the tax exempt contribution is capped at 10 per cent for NPS while it is 12 per cent for PF. The authority has made a case for bringing parity (between NPS and PF) to support growth of pension products, said Deepak Mohanty, chairman PFRDA, in

reference to Budget expectations for 2024-25. The plan is to take it to 14 per cent over a period to encourage wider acceptance of pension, he said. Referring to subscribers enrolled in the current financial year (FY24), Mohanty said their number stood at 0.53 million. This included 99,977 corporates and 429,187 citizens, as of December 31, 2023. The target is to add 1.3 mil-

lion subscribers in FY24. The fourth quarter ending March 2024 is expected to see a higher level of subscription as people look for tax-saving options, he added. The total subscriber base was 5.1 million with assets under management (AUM) of ₹2.04 trillion for NPS in December 2023.

The authority is expecting the subscriber base in the private sector to cross 5.5 million and grow to ₹2.2 trillion at the end of March 2024.

The average returns generated by pension funds from equity were 24.21 per cent for one year and 13.31 per cent since inception. The corporate bonds gave a return of 7.37 per cent in one year and 9.08 per cent since inception, PFRDA data showed.

BANKS REPORT HEALTHY LOAN GROWTH IN Q3

AATHIRA VARIER
Mumbai, 5 January

Indian banks continue to post healthy growth in loans in the October-December period with most lenders locking double-digit growth. Deposit growth in most banks also picked up during the period. Non-banking financial companies also reported robust growth in their disbursement/asset under management. However, the share of low-cost deposits - current and savings account deposits - to total deposit continued its declining trend for most banks in the third quarter of the financial year, which could exert pressure on margins as loan repricing cycle is almost over. The Reserve Bank of India's Trend and Progress report released last month observed that with the increase in deposit rates catching up with that in lending rates, the profitability of banks may moderate going forward, though it may remain robust.



*Net advances
Note: HDFC Bank's figures are not exactly comparable with year-ago period as HDFC was merged with the bank on 1 July, 2023

NBFC loan disbursements (in ₹ cr)

NBFC	Y-o-Y growth (%)	
	Q3FY24	Q3FY23
M&M Finance	15,500	7
Bajaj Finance*	311,000	35
Poonawalla Fincorp	8,730	159
L&T Finance**	14,500	25

*Assets under management; **Retail disbursements
Source: Exchange filing

HDFC Bank's advances up 62% in Dec qtr

AATHIRA VARIER
Mumbai, 5 January

The largest private-sector lender, HDFC Bank, clocked 62.4 per cent year-on-year (Y-o-Y) growth in gross advances to ₹24.69 trillion as of December 31.

Sequentially, the advances rose by nearly 4.9 per cent from ₹23.55 trillion as of September 30.

The total deposits reached around ₹22.14 trillion, rising nearly 2.7 per cent from ₹17.33 trillion from December 31, 2022, and had a sequential growth of around 1.9 per cent from the quarter ended in September 30, 2023.

The retail deposits of the private sector major rose by ₹53,000 crore during the quarter, and grew by around 28.4 per cent over December 31, 2022.

Meanwhile, the wholesale deposits saw an improvement by around 24.4 per cent from December 31, 2022. However, sequentially it declined by nearly 3.4 per cent from Q2 FY24.

"Sequentially, the growth in deposit has been below our expectations due to de-growth in wholesale deposits [sequentially]. The retail deposits growth has held up well. Also, in the last quarter there was the impact of ICRR, which was a one quarter phenomena.

Overall, we are likely to see a positive impact on margins in this quarter," said

Dnyanada Vaidya, equity research analyst, Axis Securities.

The Reserve Bank of India (RBI) had introduced the incremental cash reserve ratio (ICRR) of 10 per cent on deposits collected by banks between May 19 and July 28.

In September, the central bank released 50 per cent of the ICRR and the remaining 50 per cent was released on October 7, 2023.

"Last quarter, the bank had a lot of liquidity which was pushed into (Incremental Cash Reserve Ratio) ICRR which they had to maintain.

Now that the liquidity would have been released in the current quarter, the bank is likely to have used it to lend, which is a reason they did not have as much need for new deposits in this quarter," said Anand Dama, senior research analyst, Emkay Global Financial Services.

In its exchange filing, the lender added that the figures for December 2023 included the business operation of HDFC as well and hence cannot be directly compared with the year ago period.

The lender noted that as per its internal classification, the domestic retail loans surged over 110 per cent (Y-o-Y). Whereas commercial & rural banking loans improved by nearly 31.5 per cent and other wholesale loans (excluding non-individual loans of the erstwhile HDFC Limited) grew by around 11.0 per cent.

INDIA bloc faces TMC test over chairperson post

ARCHIS MOHAN
New Delhi, 5 January

The Opposition INDIA bloc is struggling to reach a consensus over appointing the alliance's chairperson and convenor.

The Trinamool Congress (TMC), with support from some leaders within the Congress, has suggested that Sonia Gandhi and Mamata Banerjee should be the 28-party alliance's chairperson and convenor, instead of Mallikarjun Kharge and Nitish Kumar, respectively.

According to sources in the Congress and other constituents of the Indian National Development Inclusive Alliance (INDIA), the discussions on seat sharing have been smoother than expected, barring in West Bengal and Punjab, but achieving a consensus on appointing the bloc's

chairperson and convenor has become more contentious.

On Thursday, Rashtriya Janata Dal leader Lalu Prasad spoke with Banerjee, Samajwadi Party's Akhilesh Yadav, Shiv Sena (UBT)'s Uddhav Thackeray to canvass support for appointing Kumar as INDIA bloc's convenor. Kumar's Janata Dal (United) indicated its impatience with the delay in announcing the name of its leader as the bloc's convenor by announcing its Lok Sabha candidate from Arunachal Pradesh (West) on Wednesday.

However, the Trinamool Congress has suggested that Banerjee had better credentials than Kumar. A section within the Congress agrees with the view and believes Sonia Gandhi, cur-

rently the chairperson of the Congress Parliamentary Party, should be the alliance's chairperson instead of Congress president Kharge and Banerjee should be its convenor. The Left parties are not amenable to Banerjee's appointment as convenor and back Kumar.

Most other allies are willing to agree to Kumar as the convenor. Meanwhile, the discussions on seat sharing between the constituents are on. After the jolt received in the recent Assembly polls, the Congress went back to the drawing board to identify 255 seats that it will contest in the Lok Sabha polls, instead of the 421 it did in 2019, of which it could win only 52.

Of these 255, the Congress would be willing to concede even further to accommodate not just its current INDIA allies but also potential ones, such as the Bharatiya Adivasi Party, which won three seats in Rajasthan and one in Madhya Pradesh in the Assembly polls.

The INDIA bloc is looking at such alliance partners as Prakash Ambedkar-led Vanchit Bahujan Aghadi in Maharashtra. Ambedkar met Nationalist Congress Party (NCP) chief Sharad Pawar earlier this week.

The Congress' central leadership has asked its state units to temper their demands in states with strong regional parties, such as Uttar Pradesh, Bihar, and West Bengal. The likelihood of an alliance between the Congress and AAP has receded, with the Congress state unit resisting it. Sources said the two would reach a seat adjustment in Delhi.

Committee for simultaneous polls invites suggestions

The high-level committee on 'one nation, one election' led by former president Ram Nath Kovind has invited suggestions from the public "for making appropriate changes in the existing legal administrative framework to enable simultaneous elections in the country". In a public notice published on Friday, the committee invited members of the general public to send suggestions in writing through its website, onoe.gov.in, or via email at sl-hc@gov.in. **BS REPORTER**

BOLPUR MUNICIPALITY
Bolpur, Birbhum
N.I.T. No.- (i) WBMAD/ULB/BM/PW/BMS/N.I.T.-18/2023-2024
Memo No. 2726/BM/2023-24 Dated : 02.01.2024
Name of the Work : (1) Construction of cement concrete Drain in front of Urban Health Ward No. 02 (2) CC Drain Ward No. 07 (3) Construction & resection of CC drain Ward No. 16 (4) construction & resection of CC drain ward No. 15 (5) construction RCC Boc Culvert Ward No. 02 (6) extension of height of CC Drain & top cover Ward No. 8. Last Date of Submission 27.01.2024.
For details see Bolpur Municipality Notice Board & Website : www.bolpurmunicipality.org

Sd/-
Chairman
Bolpur Municipality

BURDWAN MUNICIPALITY
Office Memo No. 1831/G/XII-9
Date : 26.12.2023
Tender Ref. No. WBMAD/BM/IT-cell/3/2023-24
Computer Materials Supply & Installation under IT Cell of Burdwan Municipality (For 1.1.2024 to 31.12.2024) For details go to www.wbtenders.gov.in. Last Date of Submission 15.01.2024 up to 6 P.M.

Sd/-
Chairman
Burdwan Municipality

EASTERN RAILWAY
Tender Notice No.: EL/HWH/25/21 (Notice)/556, Date: 04.01.2024. Divisional Railway Manager, Eastern Railway, Howrah, DRM Building, near Railway Station, Howrah-711011 invites Open e-Tenders for the under-mentioned electrical works. SI.No.-1. Tender No.: EL-HWH-25-21-3272. Name of work: Prevention of Rodent entry in SBC Panel of AC coaches and Power Cars. Tender value: ₹ 7,08,000. Bid Security (Earnest Money Deposit): ₹ 14,200. Completion Period: 120 days. SI.No.-2. Tender No.: EL-HWH-25-21-3267. Name of work: Automation of pumping installation by web based technology/ water level controller/timer over Howrah Division. Tender value: ₹ 35,81,399. Bid Security (Earnest Money Deposit): ₹ 71,600. Completion Period: 120 days. SI.No.-3. Tender No.: EL-HWH-25-21-3268. Name of work: Comprehensive Maintenance Contract of different make and capacity inverter and non-inverter type Split Air Conditioner machines fitted in Saloon Cars of Howrah Division for a period of 36 months. Tender value: ₹ 4,90,644. Bid Security (Earnest Money Deposit): ₹ 9,800. Completion Period: 36 months. SI.No.-4. Tender No.: EL-HWH-25-21-3250. Name of work: Electrical (G) work in connection with Renovation/Augmentation of office cum 20 bedded RPF barrack for RPF post Sheoraphuli. Tender value: ₹ 11,52,999. Bid Security (Earnest Money Deposit): ₹ 23,100. Completion Period: 12 months. SI.No.-5. Tender No.: EL-HWH-25-21-3254. Name of work: Electrical general work for construction of 10 bedded RPF ladies barrack at Bandel, Katwa, Burdwan and extension of G+2 storied on the Roof of G+1 ladies Barrack, Gulmohar/Howrah. Tender value: ₹ 15,76,808. Bid Security (Earnest Money Deposit): ₹ 31,500. Completion Period: 120 days. Closing date and time of tender : 25.01.2024 at 15.00 hrs. (for SI.No. 1 to 5 each). In case the date of closing mentioned in the notice inviting tender is declared a holiday/bandh/strike on any account, the date of closing tender online will not be changed as the application in the website of IREPS does not permit submission of any offer after closing date and time of the tender. However, opening of tenders online will be on any convenient day after closing date and time of the tender. The details of tender are available at website: www.ireps.gov.in. Tenderers are requested to submit their offer online on the above website.

(HWH-428/2023-24)
Tender Notices are also available at website: www.e.railindianrailways.gov.in/www.ireps.gov.in

Follow us at: [@EasternRailway](https://twitter.com/EasternRailway)
[easternrailwayheadquarter](https://www.facebook.com/easternrailwayheadquarter)

KERALA WATER AUTHORITY
e-Tender Notice
Tender No: E-Tender No. 257/2023-24/SE/PH/CHH/ JWA-PROVIDING FUNCTIONAL HOUSEHOLD TAP CONNECTION TO POTHANKADU AND PALLARIMANGALAM PANCHAYATHS IN ERNAKULAM DISTRICT- Package-1- Construction of well cum pump house, Raw water pumping main & Construction of WTP-Pipeline Work
EMD: Rs. 1,00,000/-
Tender fee: Rs. 9,750/-
Last Date for submitting Tender: 15.01.2024 03:00 pm
Phone: 0484-2960845 Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in

Sd/-
Superintending Engineer
PH Circle, Kochi

ASANSOL MUNICIPAL CORPORATION
Asansol
Notice Inviting E-Tender
N.I.E. ET. No. 344/PW/Eng/24 Dt. 04.01.2024
N.I.E. ET. No. 340/PW/Eng/24 Dt. 04.01.2024
N.I.E. ET. No. 345/PW/Eng/24 Dt. 04.01.2024
Visit to website : www.wbtenders.gov.in. For details please contact to Tender Cell, AMC.
Sd/-
Superintending Engineer, Asansol Municipal Corporation

RELIGARE FINVEST LIMITED
CIN: U74999DL1995PLC064132
Registered Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019
Corporate Office at: 7th Floor Max House Block A, Dr. Jha Marg Okhla Phase 3, Okhla Industrial Estate New Delhi-110020
Branch Office: 15C Hemanta Basu, Sarani, LJM Complex, 4th floor, near Punjabi & Sind Bank ATM, Kolkata-700011

APPENDIX IV
[See rule 8(1)] of the Security Interest (Enforcement) Rules, 2002
POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Religare Finvest Limited under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)] and in exercise of Powers conferred under Section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 20.03.2019 dispatched through register post and DTDC courier on 30.03.2019. Calling upon the Borrower **Venus Controls & Switchgear Pvt Ltd, Manju Patodia, Vijay Kumar Patodia and Shyam Sundar Patodia** to repay the amount mentioned in the notice being **Rs. 1,08,72,434.85/- (RUPEES ONE CRORE EIGHT LAKHS SEVENTY TWO THOUSAND FOUR HUNDRED THIRTY FOUR AND PAISE EIGHTY FIVE ONLY)** within 60 days from the date of receipt of the said notice. The borrower/ mortgagor having failed to repay the amount, notice is hereby given to the borrower/ mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 4th January of the Year 2024 at 04.45 pm. The borrowers/ mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Religare Finvest Limited for an amount of **Rs. 1,08,72,434.85/- (RUPEES ONE CRORE EIGHT LAKHS SEVENTY TWO THOUSAND FOUR HUNDRED THIRTY FOUR AND PAISE EIGHTY FIVE ONLY)** as on 20.03.2019 and interest and expenses thereon until full payment. In addition to the said out-standing dues, you are also liable to pay interest and charges accruing to the loan accounts after 20.03.2019. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTIES

ALL THAT PIECE AND PARCEL OF COMPLETE, INDEPENDENT, SELF-CONTAINED AND FINISHED FLAT HAVING SUPER-BUILT-UP-AREA OF 750SQ. FT APPROX, CONSISTING OF TWO BED ROOMS, ONE DINING CUM LIVING ROOM, ONE KITCHEN, TWO TOILET, ONE BALCONY BEING FLAT NO. 2D, AT THE SECOND FLOOR OF THE 4 STOREY BUILDING KNOWN AS "RATNAMALA VILLA", AND CONSTRUCTED ON THE PREMISES STATED IN THE FIRST SCHEDULE, MUNSHIPARA LANE, PREMISES NO -14, WARD NO -15, MANIKTALA KOLKATA, WEST BANGAL.
Place: KOLKATA
Date : 04.01.2024

Sd/- AUTHORIZED OFFICER
FOR M/S RELIGARE FINVEST LIMITED.

DIC Jhargam: We Have Published 01 Tender In The wbtenders.gov.in Portal. For Details visit the portal for selection of Training Providers to Conduct Short Term Advance Training Programme on the Lac based various handicraft items making.
Tender Ref. No. :
Lac-Handi/Training/2023-24/01
Tender ID: 2024_DMJHA_639378_1
Sd/-
General Manager(I/C)
DIC,Jhargam

e-Tender Notice
The Block Development Officer, Onda, Bankura invites NleT no - 12/BDO/2023-24, dated - 03.01.2024. Last of Date Bid submission upto 22.01.2024 upto 2.00pm. Details will be available website wbtenders.gov.in
Sd/-
Block Development Officer, Onda Development Block Onda, Bankura.

e-Tender Notice
The Executive Officer, Onda, Bankura invites e-Tender No- 55/EO/2023-24 Dated 03/01/2024. Last date of bid Submission upto 18/01/2024. Details will be available website wbtenders.gov.in
Sd/-
Executive Officer, Onda Panchayat Samity, Onda, Bankura.

JHARGRAM MUNICIPALITY
Sadhu Ramchand Murmu Sarani, Bachurdoba :: Jhargram Ph:- 03221-255098, Email :: Jhargrammunicipality@gmail.com
Notice Inviting e-Tender, [ABRIDGED]
WBMAD/JM/NIQ-25(e)/2023-24
Memo no. JM-136/4PW-15 Date : 05.01.2024
Tender Id:- 2024_MAD_639172_1

E-Tenders are being invited for Supply and delivery of double wheeled Trailers with Compartments atsite. The details of above tender may be seen at the office Notice board, Notice Board of D.M. Office, S.D.O. Office & Govt. E-Tender Portal <https://www.wbtenders.gov.in> Last date of submission of Bid 22/01/2024 upto 4.55P.M.

Sd/-
Chairperson,
Jhargram Municipality

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF OSCORP INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Oscorp Industries Private Limited
2. Date of incorporation of corporate debtor	17th April, 2013
3. Authority under which corporate debtor is incorporated / registered	RCC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900WB2013PTC192320
5. Address of the registered office and principal office (if any) of corporate debtor	Balitikuri, Surkimill, Howrah, West Bengal, India-711113
6. Insolvency commencement date in respect of corporate debtor	04th January, 2024
7. Estimated date of closure of insolvency resolution process	02nd July, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal (IBBI/PA-001/IRP-P00743/2017-2018/11249)
9. Address and e-mail of the interim resolution professional, as registered with the Board	2, Hare Street, 1st Floor, Nicco House, Room No. 29, Kolkata, West Bengal - 700011 adityatibre@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	2, Hare Street, 1st Floor, Nicco House, Room No. 29, Kolkata - 700011 Email - oipr.cirp@gmail.com
11. Last date for submission of claims	18th January 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Oscorp Industries Private Limited** on 04th January 2024. The creditors of **Oscorp Industries Private Limited**, are hereby called upon to submit their claims with proof on or before 18th January 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/PA-001/IRP-P00743/2017-2018/11249
Date : 06/01/2024
Place: Kolkata

RELIGARE FINVEST LIMITED
CIN: U74999DL1995PLC064132
Registered Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi-110019
Corporate Office at: 7th Floor Max House Block A, Dr. Jha Marg Okhla Phase 3, Okhla Industrial Estate New Delhi-110020
Branch Office: 15C Hemanta Basu, Sarani, LJM Complex, 4th floor, near Punjabi & Sind Bank ATM, Kolkata-700011

Appendix IV
Refer (Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002 Possession Notice (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of Religare Finvest Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 14.05.2021 calling upon the borrower 1.M/s. **Aakhitara Bibi, 2. Habibul Hasan Sekh, 3. Rahamatulla SK** to repay the amount mentioned in the Notice being **Rs. 1,20,17,120.27/- (Rupees One Crore Twenty Seven Laks Seventeen Thousand One Hundred Twenty and Twenty Seven Paise Only)** within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of the powers conferred on him/her under Sub Section (4) of the Section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 03rd day of January of the year 2024. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Religare Finvest Limited for an amount of **Rs. 1,20,17,120.27/- (Rupees One Crore Twenty Laks Seventeen Thousand One Hundred Twenty and Twenty Seven Paise Only)**. In addition to said the outstanding dues, you are also liable to pay interest and charges accruing to the loan account after 12.04.2021. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property: -
Schedule of Property : "All that the piece and parcel of land measuring an area of 115.75 decimals together with G+2 storied residential cum commercial building standing thereon having measuring an area of 3857 sq. ft. in the ground floor, 4115 sq. ft. on the 1st floor and 4115 sq. ft. on the 2nd floor totalling 12087 sq. ft. lying and situated at Mouza Gazipur, J.L. No. 24, RS No. 107 comprised in RS & LR Dag No. 342/963,332,334,338,333,270,342/962 under Khatian No. 452,201,431,444, LR Khatian No. 587 & 430 present LR Khatian No. 1252 under the jurisdiction of Bishnupur Police Station within the ambit of Nahajari Gram Panchayat, West Bengal." On the North By: Goddown, On the south By: Bakrat Road, On the East By: Vacant Land, On the West By: Vacant Land
Place: BISHNUPUR
Date : 03.01.2024

Sd/- AUTHORIZED OFFICER
FOR M/S RELIGARE FINVEST LIMITED

